

**CENTRAL INFORMATION COMMISSION**  
**Club Building (Near Post Office)**  
**Old JNU Campus, New Delhi - 110067**  
**Tel: +91-11-26161796**

**Decision No. CIC/SG/C/2010/000074/7157**  
**Complaint No. CIC/SG/C/2010/000074**

**Complainant** : Mr. Santanu Biswas  
Ch. Bhim Singh Complex  
Flat No.03, Second Floor  
Tajpur Road, Moilaraband Extn.  
Badarpur, New Delhi-110044

**Respondent** : Public Information Officer/AC  
O/o the Assistant Commissioner (South)  
Dept. of Food Supplies & Consumer Affairs,  
GNCTD, Asian Market,  
Pushp Vihar, Sector-3, M.B.Road  
New Delhi

**Facts arising from the Complaint:**

Mr. Santanu Biswas had filed a RTI application with the PIO, Food Supplies & Consumer Affairs, GNCTD on 24/11/2009 asking for certain information. On not having received the information within the mandated time of 30 days, he filed a complaint under Section 18 of the RTI Act with the Commission. On this basis, the Commission issued a notice to the PIO, Food Supplies & Consumer Affairs, GNCTD, Vikas Bhawan, Delhi on 27/01/2010 with a direction to provide the information to the Complainant and further sought an explanation for not furnishing the information within the mandated time.

The Commission has received a letter dated 23/02/2010 from the PIO/AC (South) Food Supplies & Consumer Affairs, GNCTD wherein it has been stated that information has been provided to the Complainant vide a letter dated 15/01/2010, copy of which was enclosed. On perusal of the information it has been observed that information provided is not categorical/point wise, thereby is incomplete. No information has been provided on **Query No.1** and **Query No.2** of the RTI application. Further, the Commission has also received a letter dated 03/02/2010 from the Complainant alleging that information provided is incomplete.

**Decision:**

The Complaint is allowed.

The PIO is directed to provide the point-wise information in regard to **Query No.1** and **Query No.2** of the RTI Application dated 24/11/2009 to the Complainant before **05/04/2010**. Proof of dispatch of information should be sent to the Commission before **08/04/2010**. The PIO's action clearly amounts to denial of information without any reasons. The PIO is therefore, asked to submit a written explanation to show cause as to why penalty should not be imposed and disciplinary action be recommended against him under Section 20 (1) & (2) of the RTI Act before **08/04/2010**.

If the information has already been supplied to the complainant, furnish a copy of the same to the Commission with your written submission.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this order will be provided free of cost as per section 7(6) of RTI, Act, 2005.

**Shailesh Gandhi**  
**Information Commissioner**  
**15/03/2010**

*(In any correspondence on this decision, mention the complete decision number.)(SP)*